



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

I.A.No. 98 /2025

(Arising out of O. A. NO. 133 OF 2024 / EZ)

IN THE MATTER OF:

Application for intervention under order I rule 10(2) r/w section 151 of CPC for impleadment of applicant/ intervenor r/w Section 19(4)(j) of the National Green Tribunal Act, 2010

AND

IN THE MATTER OF:

An application for intervention

AND

IN THE MATTER OF:

News item titled "No crops, no brides: How rising seas are killing India's coastal villages" published in The Guardian dated 11.03.2024

... APPLICANT

-VERSUS-

State Of Odisha & Others **... RESPONDENTS**

IN THE MATTER OF:

Fariaz Khan Quadri, aged about 38 years,
S/o- Khalil Khan, presently residing at Mulla
Sahi, Bhadrak, Odisha - 756003.

... INTERVENOR



*The humble petition of
the above named intervenor*

MOST RESPECTFULLY SWEATH:

1. That the Applicant respectfully submits this Intervention Application under under order I rule 10(2) r/w section 151 of CPC for impleadment of applicant/ intervenor r/wSection 19(4)(j) of the National Green Tribunal Act, 2010, seeking leave to intervene in the present Original Application, in the interest of justice and effective environmental adjudication.
2. That this Hon'ble Tribunal, taking suo motu cognizance of the news report "No crops, no brides: How rising seas are killing India's coastal villages" published in The Guardian dated 11.03.2024, registered O.A. No. 511/2024 (PB) which was subsequently transferred to this Hon'ble Bench and renumbered as O.A. No.133/2024/EZ.
3. That the aforesaid report highlighted the grave impacts of salinization, agricultural decline, and groundwater contamination across the coastal belt of Odisha, particularly focusing on villages such as Udaykani and Tandahar in Astarang Block of Puri District.
4. That the Hon'ble Tribunal, vide order dated 06.08.2025, was pleased to issue notices to the district administrations/ authorities concerned of coastal districts such as Ganjam, Kendrapara, Balasore and Jagatsinghpur. Hence the Ld. Tribunal directed that "*District Magistrate of districts namely Ganjam, Kendrapara, Balasore and Jagatsinghpur be impleaded in the array of of Respondents No. 10,11,12 and 13, respectively*". Multiple coastal districts of Odisha



for submission of factual and scientific reports on the extent of saline ingress, drinking water contamination, and livelihood loss.

5. That, Bhadrak is also a coastal district which should also be impleaded in as an respondent however, no notice was issued to the District Administration of Bhadrak, despite it being a coastal district of Odisha, equally vulnerable and already experiencing similar environmental degradation owing to sea water intrusion, soil salinity, and loss of agricultural land near Dhamra, Chandabali, and Basudebpur regions.
6. That the residents of Bhadrak's coastal villages are also facing severe consequences of saltwater intrusion into groundwater and paddy fields, ecological changes due to recurrent cyclones, and difficulty in sustaining agricultural or aquaculture-based livelihoods, analogous to those mentioned in the suo motu proceedings.
7. That, therefore, the present Intervenor humbly seeks permission to intervene in the matter so that the district of Bhadrak is brought within the scope of the current investigation and remedial action plans under preparation by this Hon'ble Tribunal.

GROUNDNS

- A. That, the environmental issues forming the subject matter of the present case are interlinked and continuous across the entire coastal stretch of Odisha, including Bhadrak district.
- B. That, exclusion of Bhadrak District from the ambit of the ongoing inquiry and directions would lead to discriminatory treatment among similarly situated coastal populations contrary to Articles 14 and 21 of the Constitution of India.



06/11/25

- C. That, numerous scientific assessments, including those of the State Pollution Control Board and Central Ground Water Board, must have documented salinity ingress along the Bhadrak coast, warranting identical remedial attention.
- D. That the Applicant possesses local knowledge relating to soil salinity, crop loss, drinking water contamination, and displacement issues in Bhadrak District, which could assist this Hon'ble Tribunal in achieving comprehensive environmental justice.

PRAYER

In view of the above facts and circumstances, this Hon'ble tribunal may graciously be pleased to:

- a) Allow the Applicant to be impleaded as an Intervenor in O.A. No.133/2024/EZ; AND
- b) Direct that the District Magistrate, Bhadrak, be also impleaded as a Respondent and directed to submit a status report on salinity and coastal degradation similar to other districts; AND
- c) Direct the State Pollution Control Board, Odisha to conduct water and soil quality testing in affected coastal areas of Bhadrak including Chandabali, Dhamra, and Basudebpur blocks; AND/OR

Pass any other or further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

And for this act of kindness, the intervenor as in duty bound shall ever pray.

PLACE: CUTTACK

BY THE INTERVENOR THROUGH

DATE: 04.11.2025

[Signature]
ADVOCATE



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

I.A.No. _____/2025

ORIGINAL APPLICATION NO. 133 OF 2024 / EZ

IN THE MATTER OF:-

FARIAZ KHAN QUADRI

... INTERVENOR

-Versus-

STATE OF ODISHA & ORS

...OPP PARTIES

AFFIDAVIT

1. I, **Fariaz Khan Quadri**, aged about 38 years, Occupation-
Councillor Ward-17, S/o- Khalil Khan, presently residing at Mulla
Sahi, Bhadrak, Odisha -756003
2. Father's Name : Khalil Khan
3. Number of proceedings pending in this tribunal or would be
instituted (Caveat): 0
4. Statement of Facts: As per averments in the present Intervention
Application.
5. The facts stated are true to the best of the knowledge and belief of
the deponent.

DECLARATION

I, Fariaz Khan Quadri, the deponent above named, do hereby solemnly
affirm that the facts stated in above paragraphs No.1 – 7 are true to my



own knowledge and are true to the best of my information which I obtained from my personal sources.

I believe the information to be true for the following reasons :

Basing upon official records and Information .

Solemnly declare at the above said this 04th day of November, 2025.

Identified by

Akhter Khan
Advocate

Fariqz Khan Quadri
Deponent

Solemnly affirm before me by... *FARIAZ KHAN QUADRI*

who is identified before me by... *M. Akhter R. Khan*

whom I personally known

This the 04th day of November, 2025

Signature before me

04/11/25

Commissioner of Oath/Notary Public, Cuttack



PLACE: CUTTACK

DATE: 04-11-2025

Akhter Khan
ADVOCATE

(AKHTER KHAN & ASSOCIATES)

(Enrol No. O-2790/2025)

PH-9337294977



